

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
STARRED QUESTION NO. 56
ANSWERED ON – 23/07/2026

FAST TRACK SPECIAL COURTS

***56 SHRI UJJWAL DEORAO NIKAM:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of Fast Track Special Courts (FTSCs) presently functioning in the country, State/UT-wise, along with their sanctioned and existing judicial strength;
- (b) the pendency of cases, including the cases under the POCSO Act and the cases of rape, before such courts as on date, State-wise;
- (c) the conviction rate achieved by FTSCs since their establishment, State-wise; and
- (d) whether Government proposes to expand the number of FTSCs and address infrastructure and manpower gaps therein and if so, the details and timeline thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) to (D) OF THE RAJYA SABHA STARRED QUESTION NO. 56 FOR ANSWER ON 23/07/2026 REGARDING 'FAST TRACK SPECIAL COURTS'

(a) & (b): A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and crimes under the Protection of Children from Sexual Offences (POCSO) Act, 2012. This Scheme has been extended twice, with the last extension up to 31st March 2026, for establishment of 790 courts. The Scheme has been temporarily extended upto 30th September, 2026. As per the information made available by the High Courts, as of 30.04.2026, 775 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts were functional in 29 States/UTs. The funds are released on the pattern of Centrally Sponsored Scheme (Central share: State share: 60:40, 90:10) to cover the salaries of **one Judicial Officer** along with 7 support Staff and a Flexi Grant for meeting the day-to-day expenses per court. Hence, the sanctioned judicial strength is **one Judicial Officer** per functional court for 775 Courts and existing judicial strength is 775 as on 30.4.2026. The State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts and pendency of cases therein, are given at **Annexure-I**.

(c): The State/UT-wise conviction rate of FTSCs for the last three calendar years are given at **Annexure-II**.

(d): As per the existing FTSCs Scheme 790 Courts are to be set up out of which 775 Courts are functional as on 30.04.2026. Setting up of more courts is to be decided by the participating States/UTs in consultation with their respective High Courts, taking into account the number of cases pending. The primary responsibility for the development of infrastructure facilities for District and Subordinate Courts in the States/UTs, rests with the State/UT Governments. However, to augment the resources of the State /UT Governments, the Union Government has been implementing a Centrally Sponsored Scheme for the Development of Infrastructure Facilities for District and Subordinate Courts by providing financial assistance to the State/UT Governments in the prescribed fund sharing between Center and States since 1993-94. At present, there are five components of the Scheme for which Central assistance is granted to the States/UTs viz (i) Court Halls (ii) Residential Units (iii) Lawyers' Halls (iv) Toilet Complexes and (v) Digital Computer Rooms. An amount of ₹4,519.47 crore has been provided as financial assistance to the States/UTs under the Centrally Sponsored Scheme for the Development of Infrastructure Facilities for Judiciary during the XV Finance Commission cycle.

Annexure-I

STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF RAJYA SABHA STARRED QUESTION NO. 56 FOR ANSWER ON 23.07.2026 REGARDING 'FAST TRACK SPECIAL COURTS'

State/UT-wise functional FTSCs including e-POCSO courts along with pendency of Rape and POCSO Act cases in FTSCs as on 30.04.2026

Sl. No.	State/UT	Functional Courts		No. of cases pending at the end of the month				Cumulative Pendency
		FTSCs including e-POCSO	e-POCSO	Combined FTSCs			e-POCSO	
				Rape	POCSO	Total		
1	Andhra Pradesh	16	16	0	0	0	5487	5487
2	Assam	17	17	0	0	0	6783	6783
3	Bihar	54	48	1912	2700	4612	19318	23930
4	Chandigarh	1	0	61	128	189	0	189
5	Chhattisgarh	15	11	14	89	103	1009	1112
6	Delhi	16	11	896	0	896	2334	3230
7	Goa	1	0	89	66	155	0	155
8	Gujarat	35	24	775	677	1452	3405	4857
9	Haryana	18	14	301	890	1191	3497	4688
10	Himachal Pradesh	6	3	48	194	242	297	539
11	J&K	4	2	158	0	158	324	482
12	Jharkhand	0	0	0	0	0	0	0
13	Karnataka	30	16	165	1904	2069	3247	5316
14	Kerala	55	14	1068	3764	4832	1576	6408
15	Madhya Pradesh	67	56	2411	409	2820	7828	10648
16	Maharashtra	38	0	7939	30535	38474	0	38474
17	Manipur	2	0	0	30	30	0	30
18	Meghalaya	5	5	0	0	0	1167	1167
19	Mizoram	3	1	4	39	43	40	83
20	Nagaland	1	0	4	47	51	0	51
21	Odisha	44	23	927	1894	2821	6028	8849
22	Puducherry	1	1	0	0	0	242	242
23	Punjab	12	3	279	653	932	439	1371
24	Rajasthan	45	30	50	783	833	2647	3480
25	Tamil Nadu	20	20	0	0	0	8832	8832
26	Telangana	36	0	324	8584	8908	0	8908
27	Tripura	3	1	103	34	137	98	235
28	Uttarakhand	4	0	383	827	1210	0	1210
29	Uttar Pradesh	218	74	4634	30576	35210	61339	96549
30	West Bengal	8	8	0	0	0	5904	5904
	TOTAL	775	398	22545	84823	107368	141841	249209

* The State of Jharkhand has decided to exit the FTSC Scheme vide letter dated 07.07.2025.

Annexure-II

STATEMENT REFERRED TO IN REPLY TO PART (C) OF RAJYA SABHA STARRED QUESTION NO. 56 FOR ANSWER ON 23.07.2026 REGARDING 'FAST TRACK SPECIAL COURTS'.

State/UT-wise Conviction Rate in Fast Track Special Courts (FTSCs)

Sl. No.	States/UTs	Average Conviction rate (%)		
		Year 2023	Year 2024	Year 2025
1	Andhra Pradesh	3.97	5.19	5.55
2	Assam	16.70	35.00	21.00
3	Bihar	17.29	14.51	9.65
4	Chandigarh	67	16.92	18.50
5	Chhattisgarh	16.88	23.69	14.01
6	Delhi	24.94	8.59	10.92
7	Goa	39	9.69	18.75
8	Gujarat	7.42	9.53	9.34
9	Haryana	15.52	40.50	17.00
10	Himachal Pradesh	25.04	8.24	15.50
11	Jammu & Kashmir	6	4.50	4.44
12	Jharkhand*	21.2	14.78	20.80
13	Karnataka	12.54	8.10	7.04
14	Kerala	9.9	13.00	14.51
15	Madhya Pradesh	27.45	14.50	23.32
16	Maharashtra	10.55	6.07	22.22
17	Manipur	21.86	7.00	64.70
18	Meghalaya	58.49	45.00	52.78
19	Mizoram	14.14	33.50	58.50
20	Nagaland	24	25.00	80.00
21	Odisha	13.32	10.63	8.43
22	Puducherry	17	17.94	19.00
23	Punjab	12.46	47.19	23.00
24	Rajasthan	22.6	18.29	16.58
25	Tamil Nadu	28.5	25.82	31.35
26	Telangana	7.12	7.00	20.21
27	Tripura	6.87	5.30	21.00
28	Uttarakhand	22.42	22.50	20.20
29	Uttar Pradesh	26.49	25.11	25.22
30	West Bengal	1	2.00	11.00

* The State of Jharkhand has decided to exit the FTSC Scheme vide letter dated 07.07.2025.